

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH “A”, PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.2362/PUN/2017

निर्धारण वर्ष / Assessment Year : 2008-09

Dada Appa Patil HUF “Gurukrupa” Malbhag, A/P. Mangaon, Tal. Hatkanagle, Dist. Kolhapur - 416118 PAN: AAIHD3611G	Vs.	ITO, Ward-2, Ichalkaranji
Appellant		Respondent

Assessee by Shri Pramod Shingte (withdrawal application)
Revenue by Shri S.P. Walimbe
Date of hearing 16-03-2021
Date of pronouncement 16-03-2021

आदेश / ORDER

This appeal by the assessee is directed against the order dated 13-06-2017 passed by the Commissioner of Income-tax (Appeals)-2, Kolhapur in relation to the assessment year 2008-09.

2. Before us, the assessee has filed a letter dated Nil seeking permission to withdraw the appeal as it had received Form No.3 under ‘Vivad Se Vishwas Scheme’ under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

*“We have opted for the **Direct Taxes Vivad Se Vishwas Scheme** in respect of the above appeal. Accordingly we have been issued Form No.3 by the Pr.CIT, in response to our application.*

We accordingly intend to withdraw our above referred appeal.

We request your honour to kindly allow us to withdraw our above referred appeal and oblige”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 16th March, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 16th March, 2021
GCVSR

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-2, Kolhapur
4. The Pr.CIT-II, Kolhapur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे “A” /
DR ‘A’, ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	16-03-2021	Sr.PS
2.	Draft placed before author	16-03-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		